

(b) Yes.

(c) Rupees fifty five (Rs. 55) per maund in March 1952.

ASSAM RIFLES

*1454. **Jonab Amjad Ali:** Will the Prime Minister be pleased to state what part of the Army expenditure on Assam Rifles is being borne by the State Government of Assam?

The Prime Minister (Shri Jawaharlal Nehru): None.

SALT

*1455. **Shri Badshah Gupta:** Will the Minister of Production be pleased to state if any kind of control is still being exercised on salt?

The Minister of Production (Shri K. C. Reddy): Production of salt is controlled under the Central Excises and Salt Act, 1944. The Salt Commissioner issues licences for the manufacture of salt in areas of more than 10 acres each. No licence is, however, required for the manufacture of salt in areas of less than 10 acres each.

As regards distribution, there is an indirect control in the shape of allotment of wagons for the movement of salt in accordance with the Zonal Scheme of Distribution on a priority basis. There is no control on the movement of salt in the ordinary course.

Importers are required to deposit 10 to 15 per cent. of their imports into Calcutta, in the Government golahs at Calcutta.

Some of the State Governments exercise control over the distribution and price of salt within their states.

REQUISITIONING OF HOUSES IN DELHI

*1456. **Shri Radha Raman:** Will the Minister of Works, Housing and Supply be pleased to state:

(a) the number of houses requisitioned by the Government of India in Delhi and New Delhi which are still in the occupation of Government;

(b) how many of these houses have been allotted to the Foreign Embassies, Government officials and non-officials separately;

(c) the rents for these houses annually paid by Government; and

(d) the rents, Government is realising from its tenants annually?

The Minister of Works, Housing and Supply (Sardar Swaran Singh): (a) 237.

(b) The numbers are as follows:—

(i) Foreign Embassies	... 36
(ii) Government officials and offices	... 177

(iii) Non-Officials (1) Complete Houses ... 15

(2) portions of houses ... 4

(c) Rs. 6,56,367-12-0.

(d) The rent realised is not a fixed amount but varies from time to time as in the case of Government Servants the recovery is limited to 10 per cent. of their pay. The realisations amount to Rs. 6,33,000 in round figures.

ADMINISTRATION OF EVACUEE PROPERTY ACT

*1457. **Shri M. L. Agrawal:** Will the Minister of Rehabilitation be pleased to state:

(a) whether there are any claims registered by Government under Rule 22(2) of the Administration of Evacuee Property Act, 1950 (No. XXXI of 1950), in which the Custodian has recorded reasons for refusing payment under Rule 22(3);

(b) if so, what is their number and amount in Uttar Pradesh;

(c) in case of the claims registered as above in which the custodian has not recorded any reasons for refusing it why the payment contemplated under Rule 22(3) has not yet been made; and

(d) whether there is any change of policy about making payments to the creditors specified in part (c) above?

The Minister of Rehabilitation (Shri A. P. Jain): (a) to (d). Sub-rules (2) and (3) of Rule 22 relate to the procedure for registration of third party claims and do not envisage payment, nor is any absolute obligation cast on the Custodian to state reasons for refusing payment. In fact a stage for payment of third party claims is not contemplated by Rule 22 as a whole. If there were any doubts on the subject, these should be removed by sub-rule (4) which prohibits payment by the Custodian of debts incurred by evacuees before the property vested in him without the sanction of the Central Government or the Custodian General. In the January 1949 Agreement it was laid down that the evacuee owner shall make provision for satisfaction of third party claims before he is given permission to sell or exchange his property. Thus to the extent that sales and exchanges took place under that Agreement, third party claims can be deemed to have been satisfied. After the failure of the January 1949 Agreement, however, the Government of India have taken the view that the evacuee property problem should be settled on a Government-to-Government level. The Government of India are considering what alternative provisions should be made for satisfaction of third party claims

in the event of the Government of Pakistan accepting the settlement of the evacuee property question on a Government-to-Government basis or otherwise. So far as the third party claims secured against immovable property are concerned, a way has already been provided for satisfaction thereof in the Evacuee Interest Separation Act, 1951.

SHIP BUILDING

*1458. **Shri K. C. Sodhia:** Will the Minister of Production be pleased to state:

(a) which countries of the world specialise in Ship building;

(b) from which of these the Government of India made purchases of ships either for the navy or for merchant shipping during the last five years;

(c) the price of each ship purchased;

(d) the number of ships built at Visakhapatnam Ship Yard during this period; and

(e) the names of any scholars or engineers deputed to foreign countries to specialise in ship building?

The Minister of Production (Shri K. C. Reddy): (a) Among other countries, U.K., U.S.A., Canada, France, Italy and Japan.

(b) and (c). A statement is laid on the Table of the House. [See Appendix VII, annexure No. 25.]

(d) I would refer the hon. Member to the reply given by me to part (b) of the starred question No. 1191 on 26th June 1952.

(e) A statement is laid on the Table of the House. [See Appendix VII, annexure No. 26.]

SHORTAGE OF COAL IN KANPUR

*1459. **Shri M. L. Dwivedi:** Will the Minister of Production be pleased to state:

(a) the number of wagons which are usually allotted for carrying coal to Kanpur from collieries every month;

(b) the quantity of coal which is allotted for the quarterly supply to Kanpur City both for industrial and private purposes;

(c) whether the allotted quota of coal reach Kanpur regularly; and

(d) if not, the reason therefor?

The Minister of Production (Shri K. C. Reddy): (a) Wagon allotments are made industry-wise and not according to destination stations. It is not, therefore, possible to furnish the information asked for.

(b) The total quantity sanctioned for each quarter is approximately 96,916 tons.

(c) and (d). Ordinarily the full allotted quota is not reached owing to inadequate wagon supply; but the higher the priority of the industry concerned, the greater is the proportion of the allotted quota that actually moves.

TRADE WITH NEPAL

*1460. **Shri B. N. Roy:** Will the Minister of Commerce and Industry be pleased to state the cost of goods exported from India to Nepal and that of imported commodities in India during the years 1950-51 and 1951-52 from Nepal?

The Deputy Minister of Commerce and Industry (Shri Karmarkar): Statistics of trade with Nepal are registered only in terms of quantity and the cost of goods traded between India and Nepal by way of exports and imports cannot, therefore, be stated.

COMMUNITY PROJECTS

*1461. **Shri Madiah Gowda:** Will the Minister of Planning be pleased to state:

(a) when Government propose inaugurating the first stage (conception) of Community Development Project; and

(b) whether all projects Centres will be commenced at one and the same time?

The Minister of Planning and Irrigation and Power (Shri Nanda): (a) Preliminary survey of areas selected is in progress and will, it is hoped, be completed by the middle of this month. Work on the projects is expected to begin by October next, in time for the rabi season.

(b) During this year, work will be undertaken in Seventy-two development blocks. The remaining development blocks will be taken up next year.

SUBVENTION TO SIR VISVESWARAIYA'S SCHEME

*1462. **Shri Madiah Gowda:** Will the Minister of Commerce and Industry be pleased to state:

(a) what amount is granted as subvention to Sir M. Visveswaraiya's Rural Industrialisation Scheme that is being worked in Mysore; and

(b) whether Government propose helping the expansion of the said Scheme?

The Deputy Minister of Commerce and Industry (Shri Karmarkar): (a) A grant of Rs. 2,50,000 was given to the Government of Mysore during the year 1950-51 for working the scheme.